

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 113

TP 136 of 2019 [TP 17-A/2016(CA 117 of 2014) with TP 17 of 2016(CP 39 of 2011)]
Order under Section 111

IN THE MATTER OF:

Hari Mohan Gupta & ors

.....Applicant

V/s

Jagran Publication Pvt Ltd & ors

.....Respondent

Order delivered on ..09/07/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant :

For the Respondent 2 to 4 : Ms. Harshita Choubey, Advocate.

ORDER

None present for the appellant.

As per order dated 23.01.2020, the learned counsels for the respective parties submitted that the matter is stayed by the Hon'ble Madhya Pradesh ^{High Court} and the matter was adjourned. Thereafter, time and again the matter appeared before this Bench but none represented for the appellant. The Learned Counsel for Respondents 2 to 4 states that the appeal is not prosecuted by the appellant hence needs to be dismissed.

It is seen from the record that on 02.07.2020, 11.09.2020, 26.11.2020 and 30.04.2020 none appeared for the appellant. Today also none appeared for the appellant.

The appeal is dismissed for non-prosecution.


VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

Sudha


DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

